

National Company Law Tribunal

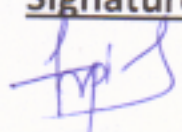
Allahabad Bench

CP NO. 29/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2017

NAME OF THE COMPANY: M/S Coral Funds Solutions Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 241-242 of the companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Arpit Agarwal	Advocate		
2.				

Order dated 27.04.2017 CP NO 29/Ald/2017 Ms. Coral Funds solution  
pvt. Ltd.

Mr Arpit Agarwal represent for the petitioner company. It is fresh  
Petition filed under section 241-242 of the Companies Act, 2013.  
The Petitioner is directed to issue notice to the respondents.

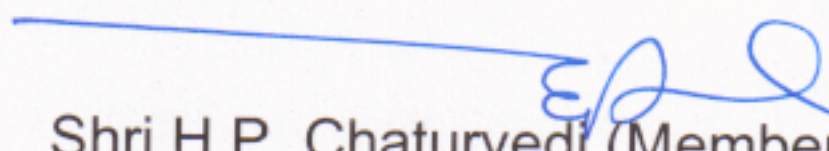
In the present matter the counsel for petitioner is pressing hard for  
interim relief to be granted. However, a perusal of the cause title as  
well relief clause in petition shows that the interim direction is being  
sought in respect of <sup>ECOBANK account</sup> amount maintain by IDBI Bank and its account  
in question is to be freeze <sup>said</sup> pursuant to impugned resolution  
passed in Board of Directors meeting.

Therefore, we feel that banker of company (IDBI Bank) is proper  
party to offer its comments, before passing an interim relief.

Hence, interim relief can't be granted.

Further, petitioner is directed to issue notice to all respondent and  
concerned Branch Manager of IDBI Bank. The matter be listed on  
16.05.2017

Date -27.04.2017

  
Shri H.P. Chaturvedi (Member Judicial)